

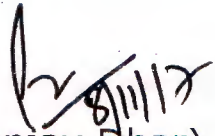
**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

**ORDER**

No. 1000 Dated : 08/11/2017

It is hereby ordered that all the Domestic Help attached to Former Chief Justices and Former Judges of the High Court of Jammu and Kashmir are entitled to draw wages as per Rule 9 of "The Domestic Help to Former Chief Justices and Former Judges of the High Court Rules, 2016", notified vide Notification No. 581 dated 08-09-2016, with effect from the date the said Rules came into force i.e. 01-07-2016.

By order.

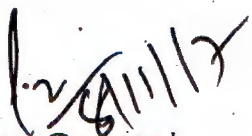
  
(Sanjay Dhar)  
Registrar General

No: 27657-78/N.R.

Dated 08/11/2017

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Registrar Vigilance, High Court of J&K, Jammu
3. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of His Lordship.
4. Registrar Judicial, High Court of J&K, Srinagar/Jammu
5. Central Project Coordinator (e-Courts), High Court of J&K, Jammu with the direction to upload the same on the official website of the High Court.
6. Chief Accounts Officer, High Court Main wing, Jammu
7. Accounts Officer, High Court wing, Srinagar/Jammu  
.....for information and necessary action
8. Office file

  
Registrar General